IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE EIGHTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 19319 OF 2025

Between:

M/s. Universal MEP Projects and Engineering Services Limited, (formerly known as M/s. Voltas Limited) rep. by its Assistant Manager-Indirect Tax, Mr. T.V. Ramesh, 7-2-1735, Sanathnagar, Hyderabad-500 018.

...PETITIONER

AND

1. Honourable Telangana VAT Appellate Tribunal, rep. by its Secretary, Nampally, Hyderabad.
2. Deputy Commissioner (CT), Abids Division, Hyderabad.
3. State of Telangana, rep. by its State Representative, Telangana VAT Appellate Tribunal, Nampally, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ of Mandamus or any other appropriate writ or order or direction setting aside the order dated 17/1/2025 passed by the 1St Respondent as being illegal and ultra vires the Telangana VAT Appellate Tribunal Regulations. 2005 and consequently direct the 1St Respondent to register the Petitioner s Appeal (AR) No.48 of 2024 and adjudicate the appeal on merits.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings in respect of the revision proceedings bearing

No.D4/52/2023-24 dated 10/5/2024 passed by the 2nd Respondent, pending disposal of the Writ Petition as otherwise the Petitioner will be put to severe loss and hardship.

Counsel for the Petitioner : SRI KARTHIK RAMANA PUTTAMREDDY

Counsel for the Respondents : SRI SWAROOP OORILLA,
Spl.GP FOR STATE TAX

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION No.19319 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P. Karthik Ramana, learned counsel for the petitioner and Sri Swaroop Oorilla, learned Special Government Pleader for State Tax, for the respondents.

2. With the consent, finally hearing.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that the impugned order dated 17.01.2025 (Annexure-P8) passed by the Telangana Value Added Tax Appellate Tribunal, Hyderabad, (for short, "the Tribunal") may be set aside and the matter may be restored to its original number and the Tribunal may be directed to hear the matter on admission.

4. In view of consensus arrived at, the impugned order dated 17.01.2025 passed by the Tribunal is **set aside**. A.R.No.48 of 2024 is restored to its original number. The Tribunal may hear the parties on admission and take a decision in accordance with law.

5. With aforesaid and without expressing any opinion on merits of the case, this Writ Petition is **disposed of**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- P.PADMANABHA REDDY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Secretary, Honourable Telangana VAT Appellate Tribunal, Nampally, Hyderabad.
2. The Deputy Commissioner (CT), Abids Division, Hyderabad.
3. The State Representative, State of Telangana, Telangana VAT Appellate Tribunal, Nampally, Hyderabad.
4. One CC to SRI KARTHIK RAMANA PUTTAMREDDY, Advocate. [OPUC]
5. One CC to SRI SWAROOP OORILLA, SPL.G.P for State Tax. [OPUC]
6. Two CD Copies.

BSK

TKS

HIGH COURT

DATED:08/07/2025



ORDER

WP.No.19319 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

S
S.B.
26/9/25